

Statement

Country-wise Export of Groundnut During last three years

Quantity: in tonnes
Value : Rs. in crores

COUNTRY	1978-79	
	Quantity	Value
Yugoslavia	7525	4.84
Japan	700	0.47
Switzerland	6677	3.79
West Germany	1000	0.56
Iran	138	0.12
Czechoslovakia	2512	2.04
TOTAL	18552	11.82

COUNTRY	1979-80	
	Quantity	Value
Yugoslavia	3300	2.00
Switzerland	9749	5.80
Japan	1589	1.07
Qwait	50	0.03
Iran	650	0.35
Holland	1500	1.00
West Germany	900	0.60
TOTAL:	17738	10.85

NOTE: There was a ban on Export of Groundnut during 1977-78.

Request for Non-Plan Assistance from Flood affected Kerala

6676. SHRI G. M. BANATWALLA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Kerala has approached the Central Government for financial assistance (non-plan) on account of the huge loss due to recent floods;

(b) if so, the nature and quantum of assistance sought; and

(c) Government decision thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN):

(a) Yes, Sir.

(b) The Government of Kerala have requested a non-Plan relief grant of Rs. 28.64 crores to meet relief expenditure and other ameliorative measures like ex-gratia payment for the families in the case of death, ex-gratia payment to injured persons, ex-gratia payment for houses destroyed/damaged, gratuitous relief and medical relief, repairs to roads, buildings, short-term agricultural loans, schemes for resumption of agriculture, schemes for construction of houses for fishermen and repairs of seawall, minor irrigation works, river-banks, bunds and the irrigation projects etc.

(c) The matter is under consideration.

Shortage of Drinking Water in Lodi Colony, New Delhi

6677. SHRI ERA MOHAN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the residents of D-1 Block in Lodi Colony, New Delhi have been facing acute shortage of drinking water this summer;

(b) whether the residents of D-1 Block in particular and Lodi Colony in general, especially those oc-

cupying flats on first floor, have complained against insufficient water supply;

(c) whether the low pressure is due to rusted water pipes which need to be replaced; and

(d) whether steps are being taken to replace these rusted water pipes to increase the water supply?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Unauthorised Occupation of Government Accommodation in North Avenue, New Delhi

6679. SHRI HARISH CHANDRA SINGH RAWAT: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether he is aware of the fact that the North Avenue flat No. 52-54 has been in unauthorised occupation of a woman for the past ten years and even today, the Directorate of Estates has not been able to get this vacated and hand over its physical possession to the bonafide allottee; and

(b) if so, the action taken by the Directorate of Estates so far and also that is proposed to be taken to vacate the unauthorised occupation of the above flat?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b). A Member of Parliament (Lok Sabha) was allotted twin flat No. 52-54, North Avenue and he took possession of the flat on 11.6.77. On 7.8.78, the M.P. requested the Lok Sabha Secretariat that a lady who had been unauthorisedly occupying Flat No. 52, North Avenue may be got evicted. Accordingly the allotment of the twin flat was cancelled in the name of the M.P. on 8.8.78 and eviction proceedings were initiated against the allottee. The final

eviction order was passed by the Estate Officer on 14th November, 1978.

It has not however been possible so far to evict the unauthorised occupant of flat No. 52 as she got stay order from the Court. The case is still pending in the Court. Physical eviction of the unauthorised occupant, will be carried out if necessary after vacation of the Courts' stay order.

Telex Facility at Ahmednagar

6681. SHRI BALASAHEB VIKHE PATIL:
SHRI CHANDRABHAN
ATHARE PATIL:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is a pressing demand to instal telex facility at Ahmednagar in view of delay in Tele-communication presently available;

(b) whether it is also a fact that some units do not want to come under MIDC in the absence of the telex facilities; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) There is growing awareness of the usefulness of telex facility in Ahmednagar as in other important places.

(b) No such representation has been received by the P&T Department.

(c) The need for telex facility at Ahmednagar had already been recognised and installation of a 20 lines telex exchange sanctioned. Part equipment has been received and installation will be taken up on receipt of the balance